

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GAYATRI PROJECTS LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Gayatri Projects Limited
2.	Date of Incorporation of Corporate Debtor	15/09/1989
3.	Authority under which Corporate Debtor is incorporated / registered	ROC- Hyderabad
4.	Corporate Identity No/ Limited Liability Identification No of Corporate Debtor	L99999TG1989PLC057289
5.	Address of the registered office and principal office (if any) of corporate debtor	TSR TOWERS, B-1 6-3-1090, RAJBHAVAN ROAD, SOMAJIGUDA HYDERABAD TG 500082
6.	Insolvency commencement date in respect of corporate debtor	15 th November 2022 (order received on 17.11.2022)
7.	Estimated date of closure of Insolvency Resolution Process	14 th May 2023
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	CA Sai Ramesh Kanuparthi (K S Ramesh) (FCA FCS) IP Registration No. IBBI/IPA-001/IPP00910/2017-2018/11510
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: Plot no.6-B, Beside TDP office, Road No. 2, Banjara Hills, Hyderabad – 500034 Process specific Email Id: gplcirp@gmail.com Regd. Email Id: info@ksrfms.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Plot no.6-B, Beside TDP office, Road No. 2, Banjara Hills, Hyderabad – 500034 Email: gplcirp@gmail.com
11.	Last date for submission of claims	1st December 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of the **GAYATRI PROJECTS LIMITED** on 15-11-2022.

The creditors of **GAYATRI PROJECTS LIMITED** are hereby called upon to submit their claims with proof on or before **01-12-2022** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. (Not Applicable)

Submission of false or misleading proofs of claim shall attract penalties

Name and Signature of Interim Resolution Professional : **CA Sai Ramesh Kanuparthi**
Date and Place: **18-11-2022**,
Camp: Atlanta, USA

Regn. No. IBBI/IPA-001/IPP00910/2017-2018/11510
Authorisation for Assignment valid upto 13.11.2023